

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1366  
TO BE ANSWERED ON 14.12.2023**

**RISE IN CASES OF INDUSTRIAL ACCIDENTS**

**1366. SHRI VIJAY PAL SINGH TOMAR:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government has taken cognizance of the alarming increase in industrial accidents across the country;**
- (b) if so, the details of steps taken to address the issue;**
- (c) the details of steps taken by Government to fast-track the deployment for nearly 50 per cent vacant positions of Safety Inspectors, Medical Inspectors, Hygiene Inspectors, and Chemical Inspectors;**
- (d) whether Government has taken steps to ensure the application of safety guidelines in MSMEs; and**
- (e) if so, the details of steps taken thereof, if not, whether Government proposes to include MSMEs for the same?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) & (b): Government has enacted the Factories Act, 1948 for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Act. There are elaborate provisions pertaining to health, safety, welfare, hazardous processes, working hours, penalties and procedures etc. under the Act and the rules framed thereunder.**

**The Factories Act, 1948 and the rules framed thereunder are enforced by States/Union Territories through their Chief Inspector of Factories (CIF) / Director of Industrial Safety & Health (DISH).**

**The Occupier and Managers of the factories registered under the Act are required to comply with the provisions of the Factories Act, 1948 and rules framed thereunder. In case of violations of any of the provisions thereof, the CIF / DISH of the State Governments are empowered to initiate penal action against the occupier and manager of the factories.**

**Contd..2/-**

**Further, the Factories Act, 1948 has been subsumed in the Occupational Safety, Health and Working Conditions Code, 2020. The Code has been notified on 29th September, 2020. However, it will come into force from the date notified by the Government.**

**(c): The posts of safety inspectors, medical inspectors and chemical inspectors are filled up by respective States / Union Territories and their details are also maintained by them.**

**(d) & (e): The safety provisions under the Factories Act, 1948 and the rules framed there under are applicable to MSMEs which satisfy the criteria laid down under section 2 (m) of Factories Act, 1948 and, are registered under the said Act.**

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